

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20251 of 2017

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-233-16-17
dated 30/09/2016 passed by the Commissioner Of Central Excise,
Customs and Service Tax (Appeals-I), Cochin)

M/s. Clarion Signs

Indus Avenue,
19/20126 DI,
Kallai Road,
Chalapuram,
Kozhikode,
Kerala

Appellant(s)

VERSUS

**The Commissioner of Central
Excise, Customs and Service Tax,**

C R Building,
I S Press Road,
Ernakulam,
Cochin - 682018
Kerala

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st floor
(Above Corp.Bank) 26th Main,
4th T Block, Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

P. Gopakumar,
Joint Commissioner (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20712 / 2020

Date of Hearing: 29/09/2020

Date of Decision: 29/09/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **29/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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